

50/100
CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

GUWAHATI-05

✓

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

FORM NO. 4

(See Rule 42)

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH.
GUWAHATI, M. D.

ORDER SHEET

Original No. 44/2002

Misc. Petition No. /

Contempt Petition No. /

Review Application No. /

Applicant(s) Surendra Ramchandra Tom

Respondent(s) U.O. T. Tom

Advocate for Applicant(s) Mr. U.K. Nair, Miss U. Das

Advocate for Respondent(s) Railway Counsel

Notes of the Registry	Date	ORDER OF THE TRIBUNAL
This is the first application for C. F. for Rs. 50/- deposited vide IPO No. 76 SS 50 260	20.2.02	Heard Mr. U.K. Nair, learned counsel for the applicant.
Dated ... 21.2.2002 1. Dy. Registrar Phd		The application is admitted. Call for the records.
Steps taken		Pendency of this application shall not prohibit to consider the case of the applicant as per law.
		List on 26.3.2002 for order.
Notice prepared and sent to DLS for serving the same	26.3.02	<u>Ic Usha</u> Member
Regd A.O.		Await service report. List on 30.4.2002 for order.
DO No. 672 W 674 Dtd - 28/2/02		<u>Ic Usha</u> Member
① Service report are still awaited.	mb	Vice-Chairman
		<u>Ic Usha</u> Member
		Vice-Chairman

① Service report were
still awaited.

Service is completed. The respondents are yet to

3/4
29/4/02

30.4.02

Service is completed. The Respondents
are yet to file the written statement.
Mr. J. L. Sarkar learned counsel for the
respondents prays for time to file written
statement. Prayer is allowed. List on
29.5.02 for orders.

No written statement
has been filed.

3/4
28/5/02

IC Usha
Member

Vice-Chairman

lm

29.5.02 No written statement is forthcoming.
Mr. S. Sarma, learned counsel appearing on
behalf of Mr. J. L. Sarkar, learned counsel
for the respondents again prayed for time
for filing written statement. Prayer is
allowed. List again on 27.6.2002 for
written statement.

Vice-Chairman

mb

No WTS has been
filed.

27.6.02 List on 31.7.02 to enable the
respondents to file written statement.

3/4
30.7.02

IC Usha
Member

Vice-Chairman

lm

31.7.02 No written statement so far filed.
List again on 28.8.2002 to enable the
Respondents to file written statement, if
any.

IC Usha
Member

Vice-Chairman

mb

(3)

PIA 44 of 2002

Notes of the Registry

Date

Order of the Tribunal

28.8.02

Written statement has not been filed. List on 19.9.02 to enable the respondents to file written statement.

Usha
Member

Vice-Chairman

1m

19.9.02

The Respondents are yet to file written statement, though time granted. None appears for the Respondents. Further four weeks time is allowed to the Respondent to file written statement as a last chance.

List on 7.11.02 for orders.

No written statement has been filed.

30
18.9.02

No written statement has been filed.

31
6.11.02

1m

7.11.02

Vice-Chairman

No written statement so far filed. There is no representation from the Respondents. We have already granted several adjournments to the Respondents for filing of written statement. No adjournment will be granted for filing of written statement. The case may now be listed for hearing on 4.12.02. In the meantime the applicant may file rejoinder if any.

Member

Vice-Chairman

1m

7.11.02

No written statement so far filed.

There is no representation from the Respondents. We have already granted several adjournment to the Respondents for filing of the written statement. The case may now be listed for hearing on 4.12.02.

No written statement has been filed.

32
3.12.02

Usha
Member

Vice-Chairman

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Notes of the Registry Date Order of the Tribunal

Note of the Registry	Date	Order of the Tribunal
	4.12.02	Heard Mr U.K.Nair, learned counsel for the applicant at length. None appears for the respondents. List again on 16.12.02 for hearing. <i>KC Usha</i> Member
No. Written statement has been filed <i>2003 S 35</i> <i>6.10.02</i>	pg 16.12.02	The matter may be listed before the Single Bench instead of Division Bench. The case is adjourned and posted on 7.1.2003 for hearing. <i>Vice-Chairman</i>
	mb 7.1.2003	Miss U.Das, learned counsel appearing on behalf of Mr Mr. U.K. Nair, learned counsel for the applicants makes a request for adjournment of the case. It is stated that Mr. U.K. Nair, learned counsel for the applicants is out of station. None appears for the respondents respondents. Prayer is allowed. List again on 14.2.2003 for hearing. <i>KC Usha</i> Member
	mb 14.2.2003	Mr S. Sarma, learned counsel, has made a prayer for adjournment on behalf of Mr B.K. Sharma, learned Railway Counsel. Prayer allowed. List it for hearing on 28.3.03. <i>Vice-Chairman</i>
	nkm	

28.3.03

The matter is listed for hearing today. It appears that respondents did not file any written statement. Mr M.Sarma, learned counsel appearing for the respondents stated that he has been recently engaged in this case and he wants to go through the case. Mr U.K.Goswami, learned counsel for the applicant stated that a copy has already been served on the respondents.

Let the applicant furnish a copy of the application to Dr M.Sarma in course of the day to enable Dr Sarma to obtain necessary instruction.

List on 1.5.2003 for hearing. in the meantime Dr Sarma may obtain necessary instruction on the matter.

Vice-Chairman

pg
1.5.2003

Heard counsel for the parties. Judgment delivered in open Court, kept in separate sheets.

The application is disposed of in terms of the order. No order as to costs.

Vice-Chairman

23.5.2003
Copy of the order
has been sent to the
Office for sending the
same to the applicant
as well as to the Rly.
Standing Counsel.

bb

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**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

O.A. / RXA. NO. 44 of 2002. xoxk

DATE OF DECISION 1.5.2003.....

Shri. Suren Ramchhary & 16 Others. APPLICANT(S).

- VERSUS -

Dr. M. C. Sarma, Rly. Standing counsel. . . . ADVOCATE FOR THE
RESPONDENT(S),

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

THE HON^T BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hobble Vice-Chairman.

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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No.44 of 2002.

Date of Order : This the 1st Day of May, 2003.

THE HON'BLE MR JUSTICE D..CHOWDHURY, VICE CHAIRMAN.

1. Shri Suren Ramchiary
2. Sri Ratan Boro
3. Sri Mizing Brahma
4. Sri Rajit Brahma
5. Sri Jaidev Swargiary
6. Sri Naren Ch. Basumatary
7. Sri Raj Kumar Mandal
8. Sri Biren Baishya
9. Sri Angat Das
10. Sri Radha Shyam Mandal
11. Sri Monilal Nurzary
12. Sri Swargo Boro
13. Sri Ramesh Ch. Boro
14. Sri Biren Baishya
15. Sri Jogendra Pasi
16. Sri Ramjit Das
17. Sri Naren Ch. Boro

All Ex-Casual Labourers in the Alipurduar Division, N.F.Railway. . . . Applicants.

BY Advocates Mr.U.K.Nair & Ms.U.Das.

- Versus -

1. The Union of India
Represented by the General Manager
N.F.Railway, Maligaon, Guwahati-II.
2. The General Manager (Construction)
N.F.Railway, Maligaon, Guwahati-II.
3. The Divisional Railway Manager (P)
Alipurduar Division, N.F.Railways
Alipurduar. . . . Respondents.

Dr.M.C.Sarma, Rly.Standing Counsel.

“O R D E R

CHOWDHURY J.(V.C.):

The applicants are 17 in number, who are the Ex-Casual labourer in Alipurduar Division, N.F.Railways. Since the cause of action as well as reliefs sought for are same and similar, the applicants were granted leave to espouse their cause by one single application in terms of the rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules, 1987.

1. In this application the applicants sought for

directions to the General Manager, N.F.Railway, Maligaon to issue necessary approval towards engagement of the applicants made on after 1.1.1981 and also to confer the benfits to them as casual labourers under the rules and thereafter regularise their appointment to fill up the backlog vacancies meant for Scheduled Tribe candidates. In this application the applicants claimed that they belonged to the protected class of persons listed as Scheduled Tribe and Scheduled caste/entitled for the constitutional guarantee provided by the Constitution. It was also pleaded that the applicants, on being selected, were engaged as casual labourer and were continuing as such. They completed the requisite number of working days, entitled for conferment of temporary status. However, instead of regularising their services, they were terminated prior to 1981. The applicants also referred to steps taken by the Railway authority to fill up the reserve vacancies by way of a Special Recruitment Drive vide circular dated 13.02.1995. Mr.U.K.Nair, learned counsel for the applicants, invited my attention to the communication No.6/37/2000-Gen/01 dated 26.4.2001 sent by the Director of National Commission for Scheduled Castes & Scheduled Tribes, State Office, Guwahati, Govt. of India addressed to the General Manager (P), N.F.Railway and stated that in the aforementioned list of 120 ex.casual labourers, were forwarded by DRM(P)/APDJ to GM/Com/MLG for verification vide endorsement dated 10.7.1995, the name of the applicants also appeared. But their names are not yet approved, by the authority and till now no action has been taken for their abosorption.

2. Dr.M.C.Sarma, learned Standing counsel appearing for the Railways, however, stated that in the absence of necessary instruction, he is not in a position to assist the Court on the factual matter. Dr.Sarma, however, stated that the Railway authority in terms

of the policy made all endeavour to regularise the persons included in the reserve vacancies as per law. Dr.Sarma submitted that in this case also the authority might have taken the necessary steps as per law.

3. I have given my anxious consideration on the matter. The policy of recruitment of the listed class is not in dispute. Dr.Sarma, however, stated that the claim of the applicants need to be scrutinised and examined and without that no steps can be taken. Mr.U.K.Nair, learned counsel for the applicants, on the other hand, placed before me the judgment and order rendered by this Tribunal in O.A.79 of 1996 disposed on 11.1.1999.

Considering all the facts and circumstances of the case, I am of the opinion that ends of justice will be met, if a direction is issued to these applicants to submit individual representations before the authority. Accordingly, the applicants are directed to submit individual representations before the authority narrating their grievances within a period of one month from the date of receipt of the order. If such representation is made within the time prescribed, the respondents shall examine the respective cases and scrutinise and verify their claims. If the applicants fulfil the requirement, the authority shall consider their case for absorption against available vacancies as per law. It is expected that the authority shall take all the necessary steps for expeditious disposal of the matter and shall complete the process within three months from the receipt of the representations. While considering the claims of these applicants the respondents authority shall also take into consideration the memorandum No.E/227/RC SV(E) AP dated 21.4.2000 issued by the Divisional Railway Manager(P)APDJ, N.F.Railway, whereby the authority approved the result of the screening test

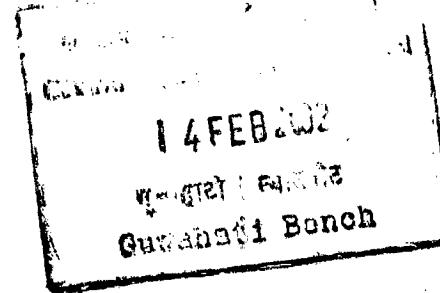
in view of the policy decisions of the Govt. of India.

Subject to the observations made above, the application stands disposed.

There shall, however, be no order as to costs.


(D.N. CHOWDHURY)
VICE CHAIRMAN

bb



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THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH

AT GUWAHATI

D.A. NO. 44 /2002

Shri Suren Ramchiary & 16 others.

..Applicants

-Versus-

The Union of India & Ors.

.....Respondents

I N D E X

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Filed by:

Asha Das

Advocate

Filed by ¹³
the applicants through
Alsho Das
Advocate
4/2/02

THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH
AT GUWAHATI

D. A. NO. 44 /2002

BETWEEN

1. Shri Buren Ramchiary,
2. Sri Ratan Boro,
3. Sri Mizing Brahma,
4. Sri Rajit Brahma,
5. Sri Jaidev Swargiary,
6. Sri Naren Ch. Basumatary,
7. Sri Raj Kumar Mandal,
8. Sri Biren Baishya,
9. Sri Angat Das,
10. Sri Radhe Shyam Mandal,
11. Sri Monilal Nurzary,
12. Sri Swargo Boro,
13. Sri Ramesh Ch Boro,
14. Sri Biren Baishya,
15. Sri Jogendra Pasi,
16. Sri Ramjit Das,
17. Sri Naren Ch Boro,

All Ex-Casual Labourers in the Alipurduar
Division, N. F. Railway.

Contd..P/-

..APPLICANTS

--VERSUS--

1. The Union of India,
represented by the General Manager,
N.F. Railway, Maligaon, Guwahati-11.
2. The General Manager (Construction),
N. F. Railway, Maligaon, Guwahati -11.
3. The Divisional Railway Manager (P),
Alipurduar Division, N.F. Railways,
Alipurduar.

..RESPONDENTS

DETAILS OF APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

The instant application is not directed against any particular Order, but is directed against the inaction on the part of the Respondents in considering the cases of the applicants for absorption against Gr. D post and in also denying to them their due benefits for the service rendered by them as Casual Labourers. The application is also directed against the apathy shown by the Respondents in not granting ex-post facto approval to their appointments as casual labourers, while granting the same to similarly situated

Contd..P/-

persons, thereby discriminating against the applicants.

2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION:

The applicant further declares that the application is filed within the limitation period prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE:

4.1. That the applicants are citizens of India and permanent residents in the State of Assam and as such they are entitled to all the rights, protections and privileges guaranteed under the Constitution of India. The applicants belong to the Scheduled Caste and Scheduled Tribe Community and as such are entitled to the Special privileges guaranteed under the Constitution of India & the laws framed thereunder.

The applicants are all Ex-Casual Labourers and their grievances, subject matter and the relief sought for in this application are similar in nature. Therefore, the applicants crave leave of this Hon'ble Court to allow them to join together in a single petition, invoking its power under Rule 4(5) (a) of the

Central Administrative Tribunal (Procedure) Rules, 1987.

4.2 That the applicants on being selected were engaged by the Respondents as Casual Mazdoors. The applicants joined their duties on various dates and discharged the responsibilities entrusted on them to the best of their ability and without blemish to any quarter. During their service under the Respondents, the applicants completed the requisite numbers of working days for being entitled to the benefit of Temporary status as well as other benefits admissible under the law.

4.3 That the applicants who belonging to the most economically backward sections of the society discharged their duties under the Respondents without any blemish and from the earning so derived by them, they somehow managed to maintained their families. Poised thus the applicants were discharged from their respective services, on different dates by the Respondents. The applicants who were not in the know how about their rights and the protections available to them against the arbitrary action on the part of the Respondents, could not protest against the same. The modus operandi adopted by the Respondents was that the applicants were verbally asked not to come to work and no written order were issued in this connection. Even after discharge from their services, the applicants continued to serve under the Respondents.

4.4 . . That your applicants state that a procedure is in vogue in the Railways wherein a 'live Register' is maintained incorporating therein the names of all casual Mazdoors in order of seniority. Names of discharged employees also find place in the said register and future vacancies in Grade-D posts are filled up from this live Register and the persons whose names figure in the said Register is to be given preference.

4.5 . . That your applicants state that upon pressure being mounted upon the Respondents by various organisations engaged in fighting for the rights of the applicants and the repeated pleas made by a few of the applicants and similarly situated persons, the respondents in order to clear the backlog of SC/ST in Group 'D' a special recruitment drive was initiated. A list of 120 Numbers of persons were prepared basing upon the applications received from the individual candidates. In the said list the service particulars of the persons concerned were also furnished. The names of the applicants figures at Sl.Nos. 61, 75, 83, 92, 95, 97, 101, 102, 103, 104, 108, 110, 111, 25, 114, 115 and 69. mere perusal of the statement annexed hereto showing the service particulars of the applicants and their position in the said list of 120 persons would go to show that the applicants had the requisite number of working days entitling them to the benefits of Temporary status and regularisation.

A copy of the statement is annexed hereto as Annexure - 1.

The applicant craves leave of this Hon'ble Tribunal to produce a copy of the said list of 120 persons as and when required by this Hon'ble Tribunal.

4.6 That on compilation of the above mentioned list, it was noticed that 56 Nos. of Ex-Casual labourers whose name figured in the said list belonged to the Construction Organisation and as such the Respondent No.3 (vide his letter dated 13.2.95 requested the Respondent No.2 to furnish necessary information, as per the format prescribed therein, as regards the said 56 Nos. of Ex-Casual Labourers, to enable consideration of cases against the SC/ST backlog vacancies. Be it stated here that amongst the said 56 persons, names of most of them also figured.

A copy of the letter dated 13.2.95 is annexed hereto as Annexure - 2.

4.7 That after verification and cross verification of the records pertaining to the service rendered by the said persons, the office of the Respondent No.2 vide letter under Memo No. E/57/CON/(SC/ST) dated

Contd..P/-

24.4.95, confirmed the service particulars of all the person referred to it ,which includes the applicants.

A copy of the said letter dated 24.4.95 is annexed hereto as Annexure - 3.

4.8 That after the aforesaid development, the office of the Respondent No.2 vide letter dated 4.8.95 addressed to the DRM(P), APDJ furnished the full service particulars of the ex-casual labourers (ST/SC) as indicated in the enclosed state. As regards the General Manager's approval ,it was stated that the case was under scrutiny.

A copy of the letter dated 4.8.95 is annexed hereto as Annexure - 4.

4.9 That the applicants state that their names figure amongst the 120 Nos of persons in the said list and the services of the applicants who worked in the Construction Organisation having also been approved they were under the legitimate expectation that necessary approval of the General Manager, N.F. Railways would be obtained as regards their initial appointment. The Respondent No.3 vide his letter dated 8.8.95 requested the Respondent No.2 to obtain personal approval of the G.M., N.F. Railway as regards the Ex-Casual Labourers who served in the Construction Organisation.

Contd..P/-

A copy of the said letter dated 8.8.95 is annexed hereto as Annexures- 5.

4.10 That after confirmation of their service particulars, the only hindrance in regularisation of their services was the approval (Ex-post facto) of the G.M., N.F. Railways. At the relevant point of time Ex-post facto approval was accorded to persons similarly situated like the applicants i.e. persons engaged on or after 1.1.81. The services of persons similarly situated like the applicants having been granted Ex-post facto approval, there existed no any earthly reason for not according the same to the applicants and for absorbing them against the vacancies available in Grade 'D' posts. Be it stated here that sufficient number of vacancies exist under the respondents against which the applicants can be easily accommodated.

4.11 That your applicants state that the Respondents having utilised their services, now can not deny to them their due service benefits. It is not understood as to why a differential treatment is being meted out to the applicants as regards grant of approval to their initial appointment. The list wherein the names of the applicants figure having been verified and the service particulars of the candidates having been stated to be

confirmed, there exists no any reason for not granting the due benefits to the applicants.

4.12 That against the back drop of the said facts, few of the applicants along with few other similarly situated persons approached this Hon'ble Tribunal by way of an O.A. being O.A. No. 79/96 interalia praying for a direction for their absorption against the back log vacancies available for SC/ST Candidates. This Hon'ble Tribunal upon hearing the parties was pleased to dispose of the said original application with a direction to the Respondents to consider the case of the applicants, and to take a decision as regards their appointment within the time limit specified therein.

A copy of the order dated 11.1.99
is annexed hereto as Annexures- 6.

4.13 That your applicant states that the applicants in O.A. 99/96 preferred representations as directed but the same were not attended to. The Respondents in the month of December, 1999 issued call letters to persons similarly situated like the applicants on pick and choose basis from the said list of 120 persons and whose service records were verified and confirmed for attending a Screening for absorption against Group 'D' posts. But the applicants whose names also figured in the said list were not issued with any call letters and

Contd..P/-

were kept in dark about the said process. The whole exercise was carried out behind the back of the applicants.

4.14 That your applicant states that the 49 persons who were called for screening, were selected for appointment against Grade 'D' posts. This aspect of the matter would be clear from mere perusal of the memorandum dated 21.4.00 issued by the Respondent No.3. Be it stated here that amongst the persons so selected in addition to belonging to the list of 120 persons, figured in the list of 56 persons whose names were forwarded to the Respondent No.2 for verification of their service records.

A copy of the said letter dated 21.4.2000 is annexed hereto as Annexure - 7.

4.15 That your applicant states that the persons screened and selected vide Annexure - 7 memorandum dated 21.4.2000 have been appointed against vacancies available in Group 'D' posts and for this necessary post *de facto* approval was also granted by the G.M. , N.F. Railways. But the applicants who were similarly situated were deprived of this benefit. In the event the applicants were also called for the screening along with the said persons, there exists no doubt that they too would have been directed to be absorbed against the vacant

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Group-IV posts.

4.16 That the applicants on coming to learn about the deprivation being meted out to them as regards their appointment, took up the matter with the All India Scheduled Caste and Scheduled Tribes Railway Employees Association, who in turn brought the deprivation being meted out to the applicants to the National Commission for SC and ST. The National Commission for SC/ST took up the matter with the Railway authorities vide letter dated 26.4.2001 and directed that necessary action be taken for appointment of the rest of the candidates (which includes the applicants) from the list of 120 Ex-casual labourers. In the said letter mention was made of the appointment of 49 persons from the said list.

A copy of the said letter dated 26.4.21
is annexed hereto as Annexure - B.

4.17 That your applicants state that inspite of repeated request from All India SC & ST Railway Employees Association and the National Commission of SC & ST for doing justice to the applicants, the Respondents have failed to take action for considering the case of the applicants in tune with the consideration done in case of 49 similarly situated persons. Due to

Contd..P/-

discriminatory attitude adopted by the Respondents the applicants continue to suffer.

4.18. That pending consideration of the cases of the applicants, the Respondents have issued an advertisement inviting application from fresh candidates for filling up vacant post of Trackman, under a special recruitment drive for SC & ST. A total of 595 vacancies have been advertised. The applicants who are ex-casual labourers are entitled to preference in matters of appointment. The Respondents ought to first clear the list of Ex-casual labourers and thereafter to consider the case of fresh candidates.

A copy of the said advertisement is annexed hereto as Annexure - 9.

4.19. That your applicants state that if the process initiated vide the Annexure -9 advertisement is taken to its logical conclusion and the posts are filled up, the applicants who are entitled for appointment against available Grade 'D' post would be deprived of such consideration. As such the applicants pray that your Lordships would be pleased to pass an interim direction as has been prayed for.

4.20. That in the event your Lordships being pleased to pass an interim direction as has been prayed for, the balance of convenience would be maintained in

Contd..P/-

favour of the applicants inasmuch as they are entitled to be absorbed against the available Group 'D' posts and further no appointments have been made in pursuance to the Annexure - 9 advertisement till date.

4.21 That this application has been filed bonafide for securing the ends of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS

5.1 For that in any view of the matter the impugned action on the part of the authorities in denying to the applicant their due appointments is in clear violation of the Principles of Natural Justice in addition to being arbitrary, illegal and discriminatory.

5.2 For that the applicants being ex-casual labourers under the Respondents and their names being available in the live Register they are entitle to the benefits under the Rules and the Respondents can not discriminate between similarly situated persons.

5.3 For that the Respondents can not take advantage of the fact that the applicants belong to the lowest stratum of the society and their ignorance of their rights. All of them being members of ST community are entitled to special privileges.

5.4 For that similarly situated persons having already been considered for appointment and the applicants also being similarly placed cannot be deprived of an opportunity of consideration of their cases for

regular appointment.

5.5 For that in any view of the matter the impugned action on the part of the respondents is not maintainable and the applicants are entitled to the reliefs prayed for.

6. DETAILS OF REMEDIES EXHAUSTED:

The applicant declares that he has no other alternative and efficacious remedy except by way of filing this application.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE

ANY OTHER COURT:

The applicant further declares that no other application, writ petition or suit in respect of the subject matter of the instant application is filed before any other Court, Authority or any other Bench of the Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above, the applicant prays that this application be admitted, records be called for and notice be issued to the Respondents to show cause as to why the reliefs sought for in this application should not be granted and upon hearing the parties and on perusal of the records, be pleased to grant the following reliefs:

8.1 To direct the Respondents to consider the cases of the applicants and appoint them against the vacant Group - D posts available for filling up SC/ST backlog vacancies.

8.2 To direct the General Manager N.F.Railway Maligaon to issue necessary approval towards the appointment of the applicants.

8.3 Cost of the application.

8.4 Any other relief/ reliefs that the applicant may be entitled to.

9. INTERIM ORDER PRAYED FOR:

The applicant prays for an interim direction to the respondents not to fill up the vacancies advertised vide Annexure - 9 advertisement.

10.....

The application is filed through Advocate.

11. PARTICULARS OF THE I.P.O.:

i) I.P.O. No. : 76 550260
ii) Date : 31/1/02
iii) Payable at : Guwahati

12. LIST OF ENCLOSURES:

As stated in the Index.

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[16.3.1]

VERIFICATION

I, Shri Suren Ramchiary, aged about ²⁸ years, son of S. Ramchiary, presently residing at Maligaon, in the district of Kamrup, Assam, do hereby solemnly affirm and verify that the statements made in paragraphs 1 to 3, 4.1 to 4.5, 4.10 to 4.13, 4.15 to 4.21 and 5 to 12 are true to the best of my knowledge, those made in paragraphs 4.6, 4.7, 4.8, 4.9, 4.14..... are true to my information derived from records and the rests are my humble submissions before this Hon'ble Tribunal.

And I sign this verification on this 3rd day of February, 2002 at Guwahati.

Suren Ramchiary

The left-over name from (120) & (58 Ex. casual lists of SC & ST Candidates with old serial Nos. & Biodata.

Sl. No.	Old S/No.	Candidates Name 3	Father's Name 4	Date of Birth 5	Date of Appoint. 6	Date of Discharge 7	Address for Communication 8
1	2	3	4	5	6	7	8
1.	61	Suren Ramchairy	S. Ramchairy (ST)	22-01-63	27-03-84	07-01-86	C/O. Kumud Boro CCM Office, N.F. Rly Maligaon, Ghy-11.
2.	75	Ratan Boro	Jamuna Boro (ST)	01-02-66	02-04-84	31-12-86	Vill. Natun Ghatuwa P.O. Phuluguri Dist. Sonitpur, Assam
3.	83	Mizing Brahma	H. Brahma (ST)	03-05-66	13-06-85	31-12-86	Vill. No. 2 Phul Somoni P.O. Gelapukhuri, Dist. Sonitpur, Assam
4.	92	Sri Rajit Brahma	Karuna Brahma (ST)	01-10-66	05-01-85	31-08-85	Vill. No. 2, Kailajuli. P.O. Dop-Dopi. Via. Rangapara, Dist. Sonitpur, Assam
5.	95	Jaidev Swargiary	Pamal Swargiary(ST)	27-03-65	01-07-85	31-01-86	Vill. Padampukhuri, P.O. Badeti, Dist. Sonitpur, Assam.
6.	97	Naren Ch. Basumatary	Agan Ch. Basumatary(ST)	25-02-66	07-05-85	31-08-86	Vill. Belsiri, P.O. Belsiri, Via- New Missamari, Dist. Sonitpur, Assam.
7.	101	Raj Kumar Mandal	Radha Krishna Mandal(SC)	20-05-67	01-02-85	31-12-86	C/O. Sri Dilip Kr. Ghose. Ward No. 2, Loco Colony, Rangapara, Dist. Sonitpur, Assam.
8.	102	Biren Baishya	Baga Ram Baishya (SC)	10-11-66	03-05-85	31-12-85	C/O. Amal Baruah. Vill. No. 4, Colony Pandu, Rly. Qrs. No. EC/60/C Guwahati, Assam.

Attested
V. Das
Advocate.

The left-over name from (120) & (58 Ex. casual lists of SC & ST Candidates with old serial Nos. & Biodata.

2	3	4	5	6	7	8	
103.	Angat Das	Late Rupen Das (SC)	15-03-67	03-05-85	31-10-85	C/O. Krishna Dutta Rly. Market, W. No.2 P.O. Rangapara, Dist. Sonitpur, Assam.	
10.	104.	Radhe Shyam Mandal	Hare Krishna Mandal	(SC)15-03-67	01-03-85	31-12-85	C/O. Late Haricharan Sutradhar. W.No. 2, Hindugaon, P.O. Rangapara, Dist. Sonitpur, Assam
11.	108.	Monilal Nurzary	Debu Ram Nurzary(ST)	02-09-66	30-06-85	30-06-86	Vill. Padampukhuri, P.O. Bedeti, Dist. Sonitpur, Assam.
12.	110.	Swargo Boro	Dina Ram Boro (ST)	02-02-66	27-03-84	21-06-86	Vill. Simuluguri, P.O. Khilikhaguri, Dist Sunitpur, Assam.
13.	111.	Ramesh Ch. Boro	Late Dina Ram Boro (ST)	01-01-66	27-03-84	21-06-86	Vill. Simuluguri, P.O. Khilikhaguri, Dist Sunitpur, Assam.
14	25.	Biren Baishya.	Late Daya Ram Baishya(SC)	25-03-68	03-05-86	31-12-87	C/O Biraj Das, Vill. Rangapara, Garden - Colony, P.O. Rangapara, Dist. Sonitpur, Assam
15	114.	jogendra Pasi.	Sri Sacheda Pasi(UR)	03-02-67	21-07-75	15-11-75	Vill. alipurduar Jn. Rly. Qrs. No. 368/B, P.O. Alipurduar Jn. Dist. Jalpaiguri, N.Bengal
16.	115.	Ramji Das	Late Sundar Das (SC)	21-04-67	21-07-75	15-11-75	Vill. Santi Colony, Near SC/ST Office, P.O. Alipurduar Jn.
17.	69.	Naren Ch. Boro.	Late Phani Ram Boro(ST)	05-03-68	10-04-86	15-05-87	Dist. Jalpaiguri, N.Bengal. Vill. Padampukhuri, P.O. Janata, Via. Bedeti Dist. Sonitpur, Assam

*Attested
by
Advocate*

Ex-Empl. Redheads

No. E/227/Resv.(E) & P
To. GM/CON/MLG.OFFICE OF THE
DIV. MLY. MANAGER(P),
ALIPURDWAR JUNC.

DATE: 13/02/95.

Sub:- Special recruitment drive of SC/ST candidates.

Ref:- GM(P)/MLG's letter No. E/227/Resv./apl./92/Clear -
IV dated 1.7.93.

In order to clear the backlog of SC/ST in group "D" recruitment categories in terms of GM(P)/MLG's letter number quoted above, a special recruitment drive is under process. Due to non availability of ST candidates amongst the existing casual labours in combined seniority list in this Division a list of SC/ST ex-Casual labour of open line and construction organisation has been submitted by the Divl. Secy. ALSCIRP/ APIJ. In the said list names of 56 Nos. (ST) construction ex-Casual labour have been shown.

To ensure the genuineness of above 56 construction ex-Casual labour(ST), please furnish the following particulars of those 56 ST Casual labour so as to enable this Division to screen them against the ST backlog of this Division.

1. Date of birth.
2. Date of engagement as casual labour.
3. Date of discharge.
4. Number of days worked.
5. Last working place & under whom worked.
6. Whether SC/ST.
7. Whether GM's approval was obtained if engaged after 1.1.81.

Please treat this is most urgent.

DA/One

for Divl. Mly. Manager(P),
Alipurdwar Junc.

Copy forwarded for information:- 1. Divl. Secy./ALSCIRP/
APDJ - This has ref. to his letter No. ALSCIRP/ALJ/LIV./9/94.
DPO dt. 27.10.94 & 21.11.94.

(bcmx/2/95)

for Divl. Mly. Manager(P)/APDJ.

Attest.

Advocate.

Attest
C. Gov.
Advocate.

N.F.Railway.

Office of the
General Manager/Com
Maligaon.

No.E/57/CON/(SO/ST)

Dated, 24.4.95.

DRM(P)/APDJ

Sub:- Special recruitment drive of SO/ST
candidates.

Ref:- Your letter No.E/227/RESV/(E)AP dt.13.2.95.

Regarding casual service of 56 Nos. ex-Casual Labour(ST) have been verified with the seniority list furnished by IEN/BG/CON/BNGN. But the names of these CLs are not found there.

IEN/BG/CON/BNGN office was wound up in 1987. However, remark was asked from the present custodian of this closing unit to ensure the genuineness of casual service if rendered under IEN/BG/CON/BNGN.

By OE/CON/JPZ vide his letter No.E/227/CON/JPZ Pt.II dated 27.3.95 (copy enclosed) has sent only some lists of selected candidates from old record regarding engagement in casual service and in these lists names of above ex-casual labours are appearing except Shri Naren Ch.Boro son of Pheniram Boro and Ratan Ch.Boro son of Jamuna Boro (List enclosed).

In the list of 56 serial namely 55 and 56 are duplicate to 13 and 12 respectively.

This is for your information and necessary action please.

OB. As above

(O. Raikia)

SPO/CON/MLG

for General Manager/Com

Copy forwarded for kind information & necessary action
to GM(P)/Maligaon.

Chit
24/4

for General Manager/Com
N.F.Railway, Maligaon.

S/C

Attested.

Advocate

Attested
U.Das
Advocate.

— 21 —
N.F.RAILWAY.

ANNEXURE - 4

Office of the
General Manager(00N)
Maligon.

34

NO:E/57/CON(SC/ST)

Dated 4-8-95

To
DIM(P)/APDJ

Sub: Special recruitment drive
of SC/ST Candidates.

Ref: Your letter No.E/227/Resv(E)
AP dt.19.6.95.

In reference to your letter dated 19.6.95
on the above subject the full service particulars
of 46 Ex-Casual Labour(ST) under XEN/BG/CON/
BNGN is furnished in the enclosed statement as
per prescribed proforma for further disposal
at your end. Regarding GI's approval the cases
are under scrutiny.

Further, working period of Shri Moni Ram
Boro son of Late Umesh Ch. Boro is under verifica-
tion and will be sent separately.

DA: One Statement

(B. DEVGUPTA)
SPO(00N)
FOR GENERAL MANAGER(00N)

Copy forwarded for information and necessary
action to :

1. GI(P)/MLG with One Statement.

2. DY.CE/00N/JPZ in reference to his
letter No.E/255/00N/JPZ dated 17.7.95.

(B. DEVGUPTA)
SPO(00N)
FOR GENERAL MANAGER(00N)

S/c

Altesied.

Advocate.

Altesied
Advocate.

N. F. Railway.

Office of the

E 227 | Resv (E) AP 20 | Divisional Railway Manager (P),
Alipurduar Junction.

August 8, 1995.

To

GM/CON/Maligaon

ASVY/EXC/RAF

5

(for personal attention of Shri B. Devgupta, SFO/CON)

Sub : Special recruitment drive of SC/ST candidates.

Ref : Your letter No.E/57/CON(SC/ST) dt. 4.8.95.

In your letter under reference, you have mentioned that GM's approval of the cases are under your scrutiny.

Since nothing can be done for screening of the staff engaged in the Railway service on or after 1.1.81 without GM's personal approval, you are requested to kindly communicate GM's personal approval in favour of all the candidates shown in your list who ~~maxx~~ were engaged on or after 1.1.81 and also send a copy of such approval to this office for office record. A very early action in the matter is requested.

for Divisional Railway Manager (P),
Alipurduar Junction.

Copy to GM(P)/Maligaon for information please. This refers to GM/CON/Maligaon's letter under reference addressed to DRM(P)/APDJ with a copy to him and others.

for Civil Railway Manager (P),
Alipurduar Junction.

Attested.

Advocate.

Attested
W.B.
B.C.

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Annexure 6

Original Application No. 79 of 1996.

Date of decision : This the 11th day of January, 1999.

Hon'ble Mr. Justice D.N.Baruah, Vice-Chairman.

Hon'ble Shri G.L.Sanglyine, Administrative Member.

Shri Ananda Ramchiary & 31 Others.
All are ex-casual labourers
in the Alipurduar Division,
N.F.Railway.

Applicants

By Advocate Mr. S.Sarma.

-versus-

1. Union of India,
represented by the General Manager,
N.F.Railway,
Maligaon, Guwahati-II.
2. The Divisional Railway Manager (P),
Alipurduar Junction,
Alipurduar.
3. The General Manager (Construction),
N.F.Railway, Maligaon,
Guwahati-II

..... Respondents

None appears on behalf of the respondents.

O R D E R

BARUAH J (V.C.).

Thirty two applicants have filed this present application. Permission as per the provisions of Rule 4 (5) (a) of the Central Administrative Tribunal (Procedure) Rules 1987 was granted by order dated 28.5.96.

2. In this application the applicants have prayed for directions to the General Manager, N.F.Railway Maligaon, to issue necessary approval towards engagement

Contd...

Attested
WSon
Advocate.

of the applicants made on or after 1.1.1981 and also to confer the benefits to the applicants as casual labourers under the rules and thereafter appoint the applicants against the available backlog vacancies meant for Scheduled Tribe candidates and another reliefs they are entitled to.

3. All the applicants belong to a community recognised as Scheduled Tribe and therefore they are entitled to special privileges under the Constitution. The applicant on being selected, were engaged as casual worker and had been working as such. They worked the requisite number of working days to get temporary status as well as other benefits under the Scheme. However, service of the applicants had been terminated prior to 1981. Thereafter, in the year 1995, the Divisional Railway Manager, Alipurduar Junction, N.F.Railway, issued a circular dated 13.02.1995 regarding Special Recruitment Drive of SC/ST candidates. As per the said circular in order to clear the backlog of SC/ST Group 'D' recruitment categories in terms of GM(P)/MLG's letter dated 1.7.1993, special recruitment drive was under the process and due to non-availability of Scheduled Tribe candidates amongst the existing casual labourers in combined seniority list, a list of SC/ST ex-casual labour of open line

Contd...

Attested
W.D. Das
Advocate

and construction organisation was submitted by the Divisional Secretary AISCTERA/APDJ. In the said list names of 56 numbers of construction ex-casual labour was submitted. Pursuant to this list, the name of the applicants were included. However, name of the applicant No. 18 was not in the said list.

4. Heard Mr. S.Sarma, learned counsel appearing on behalf of the applicants.

5. Mr. Sarma submits that the authority after having decided to engage casual workers and application having been forwarded except the applicant No.18 they ought to have been engaged but nothing was done. Mr. Sarma further submits that non-action of the authorities to engage the applicants giving all the benefits they are entitled to under the scheme has caused great hardships to the applicants besides they are being prejudiced. Therefore he prays a direction to the respondents to act in terms of the decision taken by the authorities concerned as mentioned above.

6. On hearing the counsel for the applicant and on perusal of the application we feel it will be expedient if the applicants file representation giving details about their grievances within a period of one month from the date of receipt of this order. If such representation is filed within this period,

Q
Contd...

the authority shall consider the same and take a decision regarding engagement of the applicants. As the respondents have already taken a decision to engage the applicants there may not be any difficulty in taking such decision.

7. We, therefore dispose of this application with direction to the respondents to consider the case of the applicants if any representation is filed within one month from the date of receipt of this order and respondents shall take decision regarding the engagement of the applicants within two months thereafter.

8. Considering the facts and circumstances of the case, we however, make no order as to costs.

Sd/VICE CHAIRMAN

Sd/MEMBER (Adm)

trd

Attested
W. J. M.
Advocate.

Northeast Frontier Railway

MEMORANDUM : No.E/227/RCSV(E) AP

Office of the

Div. Rly. Manager(P) / APD.

Dated: 21/04/2000

The result of the screening test held on 13.1.2000 in the screening of Ex. ST Casual labour of Construction Organisation and FCW Units are furnished below. The following Ex. ST Casual labour of Construction Organisation and retrenched Casual labour of FCW Units who worked in the territorial jurisdiction of this Division, their names are arranged in order of seniority based on total number of service put by them.

The result of screening test has been approved by ADRM/APD on 19.4.2000.

Sl. No.	Name	Father's name	Under whom I worked.	Date of birth.	Date of first engagement.	Total days.	Whe- re engaged.	Educational qualification.	ISC/STI		OCBC.	G
									5	6	7	8
1.	Ganesh Narjinary	D. Narjinary	GM/CON/MLG	20.1.165	1.5.84	975	ST	VIII	passed.			
2.	Keshab Ch. Boro	Kamala Kanta Boro	-do-	23.9.66	5.8.84	879	ST	VIII	passed.			
3.	Bhubaneswar Boro	Janaki Boro	-do-	13.3.65	27.3.84	847	ST	IX	passed.			
4.	Amir Boro	Lt. Lati Ram Boro	-do-	3.1.66	27.3.84	847	ST	X	passed.			
5.	Pratul Kharkatary	N. Kharkatary	-do-	3.2.66	27.3.84	817	ST	IX	passed.			
6.	Moniram Swargiary	Lt. J. Swargiary	-do-	31.3.66	27.3.84	817	ST	IX	passed.			
7.	Pratin Ch. Kalita	Lt. Jogeswar Kalita	SEN/FCW/MLG	31.12.59	10.6.82	724	UR	X	passed.			
8.	Ananda Ramchiary	Lt. M. Ramchiary	GM/CON/MLG	21.3.66	23.4.84	655		IX	passed.			
9.	Hireswar Boro	Jecilaram Boro	-do-	16.7.66	16.9.84	680	ST	IX	passed.			
10.	Rupan Ch. Brahma	Dhapan Brahma	-do-	1.2.66	1.5.84	610	ST	IX	passed.			
11.	Hari Chandra Boro	Nepat Boro	-do-	3.5.67	1.5.85	610	ST	IX	passed.			
12.	Arabinda Boro (I)	Dhandra Boro	-do-	1.4.67	1.5.85	610	ST	VIII	passed.			
13.	Dwipen Boro	Hari Chandra Boro	-do-	27.5.66	1.8.84	590	ST	IX	passed.			
14.	Jadav Swargiary	Powl Swagiary	-do-	27.3.66	1.7.84	588	ST	IX	passed.			
15.	Khagendra Nath Boro	Belaram Boro	-do-	1.3.66	1.5.85	465	ST	IX	passed.			
16.	Jogen Boro	Khaniram Boro	-do-	20.10.65	1.8.84	518	ST	X	passed.			
17.	Mrinal Chakraborty	Lt. Khagendra Chakraborty	SEN/FCW/MLG	1.1.63	19.7.84	408	UR	S. F.	passed.			
18.	Tapen Seal	Amritlal Seal	-do-	3.8.60	22.7.78	404	UR	S. F.	Failed.			
19.	Pradip Kr. Boro	Nabin Boro	GM/CON/MLG	1.10.66	13.6.85	322	ST	IX	passed.			
20.	Ranjit Brahma	Lt. N. Brahma	-do-	1.10.66	13.6.85	322	ST	IX	passed.			
21.	Akashlal Boro (II)	Maren Ch. Boro	-do-	20.6.67	13.6.85	322	ST	X	passed.			
22.	Phuloy Basumatary	Naheśwar Basumatary	-do-	23.6.67	13.6.85	322	ST	X	passed.			
23.	Bimal K. Basumatary	Girish Kr. Basumatary	-do-	2.4.67	13.6.85	321	ST	VIII	passed.			

(contd... 2..)

Attested

W. Basumatary

Advocate

S/SHRI,												
24. Ashok Ramchary	Lt. K. Ram Basumatary	GM/CON/MLG	11. 1.67	1. 11.85	304	ST	IX passed.					
25. Bhabit Boro	Patu Boro	-do-	30. 3.67	4. 11.85	304	ST	VIII passed.					
26. Damahiram Deka	Bhekularam Deka	-do-	27. 3.67	4. 8.84	275	ST	IX passed.					
27. Kamaleswar Boro	B. R. Boro	-do-	1. 1.67	3. 4.85	275	ST	IX passed.					
28. Vil. Kr. Yadav	J. P. Jadav	SEN/FCW/MLG	15. 2.67	30. 6.85	261	OBC	VIII passed.					
29. Uttam Ch. Boro	Baliram Boro	GM/CON/MLG	2. 1.67	5. 86	268	ST	-do-					
30. Karuna Kanta Swargiary	Katiram Swargiary	-do-	1. 3.67	30. 4.86	243	ST	-do-					
31. Semala Boro	Lt. Mangla Boro	-do-	15. 5.68	5. 1.85	239	ST	-do-					
32. Hari Chandra Boro	Lt. Umesh Boro	-do-	3. 6.68	5. 84	214	ST	-do-					
33. Yoneswar Swargiary	Lt. D. R. Swargiary	-do-	1. 8.68	5. 25	214	ST	-do-					
34. T. J. Swargiary	Ratna Swargiary	-do-	30. 5.68	6. 05	214	ST	-do-					
35. Rukhmal Basumatary	B. Basumatary	-do-	1. 1.68	3. 8.85	212	ST	-do-					
36. Arun Boro	Lt. Biren Boro	-do-	1. 3.68	3. 1.85	184	ST	IX passed.					
37. Heramba Kr. Daimary	Phisala Daimary	-do-	1. 3.68	3. 6.85	184	ST	-do-					
38. Ratiram Boro	Lt. Jogendra Boro	-do-	31. 1.68	3. 4.84	183	ST	-do-					
39. Rajendra Daimary	Donda Daimary	-do-	30. 1.68	5. 64	153	ST	VIII passed.					
40. Golak Ch. Boro	Debar Boro	-do-	3. 1.68	4. 84	153	ST	-do-					
41. Sibhas Boro	Anaram Boro	-do-	17. 1.68	4. 84	153	ST	IX passed.					
42. McNiram Boro	Lt. Unesh Ch. Boro	-do-	21. 1.68	8. 35	153	ST	-do-					
43. Ktishna Basumatary	Soni Basumatary	-do-	7. 1.68	11. 85	151	ST	-do-					
44. Narayan Basumatary	Rajendra Basumatary	-do-	1. 1.68	3. 4.85	141	ST	-do-					
45. Jitendra Boro	D. R. Boro	-do-	1. 2.68	5. 84	123	ST	-do-					
46. Sikul Ch. Boro	Moraram Boro	-do-	20. 3.68	5. 84	123	ST	-do-					
47. Pratfulla Swargiary	N. C. Swargiary	-do-	30. 6.67	3. 85	123	ST	-do-					
48. Gajendra Nath Boro	D. N. Boro	-do-	2. 1.67	2. 5.79	121	ST	S. F. Passed.					
49. Paresh Boro	Anaram Boro	-do-	20. 9.67	12. 85	121	ST	IX passed.					

Copy forwarded for information & necessary action to :-

- 1) GM(P)/MLG. (2) SPO/RESV/MLG. (3) GM/CON/MLG. SPO/HG/MLG
- 4) Dy. SE/CON/MLG. (5) GEN/FCW/MLG. (6) DRM(W./APDJ.
- 7) Divl. Secy./AFREU/APDJ. (8) Convener/NFRMU/APDJ. (9) Divl. Secy./AFSCREA/APDJ.
- 10) C.A. to Sr. IPO/APDJ. (11) C.M.S./APDJ.

Attested

W. D. Basumatary
Advocate.

(sdas/214Y2K)

for DIVL. SECY. MANAGER(P),
AFSCREA JUNCTION.

214/20
Copy received
214/20

214/20
for DIVL. SECY. MANAGER(P),
AFSCREA JUNCTION.

No. 6/37/2000-Gen/ 21

Telephone (0361) 267000
226883
FAX No. (0361) 267040

GOVERNMENT OF INDIA
NATIONAL COMMISSION FOR SCHEDULED CASTES & SCHEDULED TRIBES
STATE OFFICE: GUWAHATI.

Sl. No. 11

G. S. Road, Christian Basti,
Guwahati - 781 005.
Dated: 26th April, 2001.

To
The General Manager (P)
E.Railway
Maligaon,
Guwahati-781011.

[Attention:Smt. P. Lakra, SRO (RP)]

Subject: Representation of all India SCs/STs Railway Employees Association,
Rangapara regarding absorption of Ex. Casual Labour in Group 'D'.

Sir,

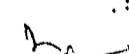
With reference to your office letter no. E/231/Resv/Conv/Pt-II dated 12/17-4-01 on the subject cited above, please find enclosed herewith another copy of the Statement consists of 120 ex. SC/ST Casual Labour, as desired.

The enclosed list of 120 ex. ST/ST Casual Labour forwarded by DRM (P)/ APDJD to GM/Com/MLG for verification vide endorsement dated 10/7/95 has been compared by this office with the list of 49 ex. ST Casual Labour whose appointment have been approved by the DRM (P) APDJD vide Memo no. E/227/RCSV (E) AP dated 21.4.2000 and found that the names of the ST candidates of the 49 approved list are also appearing in the list of 120 ex. SC/ST Casual Labour.

Therefore, necessary action may please be taken immediately to ensure the appointment of rest of the SC/ST candidates from the list of 120 ex. Casual labour and an action taken report may please be submitted to this Office at the earliest.

Encl. As above.

Yours faithfully,


(J. PODDAR)
DIRECTOR

81

153 UED

22/11/2001

Attested
by
Advocate

